

**LOK SABHA
UNSTARRED QUESTION NO. 3
TO BE ANSWERED ON 17TH JULY, 2017
PERMISSION TO FOREIGN OIL COMPANIES**

3. : SHRI B.V. NAIK

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government proposes to give permission to foreign oil companies to re-enter in the retail market and if so, the details thereof; and
- (b) whether the Government proposes to consider de-nationalisation of the petroleum companies taken over in the past as well if so, the details thereof and the reasons therefor?

ANSWER

पेट्रो लयम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) – Government Resolution dated 08.03.2002 of this Ministry has a provision for granting marketing rights of Motor Spirit (MS) / High Speed Diesel (HSD)/ Aviation Turbine Fuel (ATF) to the new entrants, including the private sector, subject to the conditions mentioned therein. Various private companies including domestic and foreign oil companies, namely, M/s Reliance Industries Ltd., M/s Essar Oil Ltd., M/s Shell India Ltd. have set up retail outlets of petrol and diesel in the country. Recently, Marketing Rights have been granted to M/s BP Exploration (Alpha) Limited (BPXA) for MS, HSD and ATF and to Haldia Petrochemicals Limited for MS.

(b) – Decision to allow private companies, including foreign oil companies for marketing of HSD/MS/ATF was taken to increase competition in the retail sector and the objective of the said policy is not to denationalize the existing oil companies.
